

Purno Chandra Ghosh Vs Hurish Chandra Ghosh

Court: Calcutta High Court

Date of Decision: Aug. 2, 1911

Final Decision: Dismissed

Judgement

1. We are of opinion that this rule must be discharged inasmuch as there is no criminal complaint within the meaning of sec. 4 of the Code of

Criminal Procedure upon the record, and the Magistrate therefore was neither bound to issue process nor to dismiss the petition. The Petitioner

has his remedies in other ways which we need not specify.